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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7299/2012

+ W.P.(C) 7300/2012

+ W.P.(C) 7304/2012

M/S INDUS TOWERS LTD Petitioner
Through Mr N Venkatraman, Sr. Adv. with Mr R
Satish Kumar, Adv.

versus

THE DEPUTY COMMISSIONER OF INCOME TAX
AND ORS Respondents
Through Mr Kamal Sawhney, sr. standing counsel
with Mr Shashank Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE BADAR DURREZ AHMED
HON'BLE MR. JUSTICE R.V.EASWAR

ORDER
12.03.2013

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The learned senior counsel appearing on behalf of the petitioner states that he has instructions to withdraw these writ petitions inasmuch as he would be pursuing his remedies with regard to the interest before the income tax authorities. Insofar as the principal amounts are concerned, the refunds have been granted.

The writ petitions are dismissed as withdrawn.

BADAR DURREZ AHMED, J

R.V.EASWAR, J

MARCH 12, 2013/vld